Course Curriculum for MEO CLASS I Chief Engineer Officer (NCV) (3000 kW to 8000 kW except tankers) as per STCW 78 as amended in 2010. (Included in TEAP A -Section III/11 and TEAP B-Appendix III/7)

DIRECTORATE GENERAL OF SHIPPING

	Examination, Assessment & Certification (EAC Branch)	IS/ISO Clause No. 7.1
FACOP = 07 = 1	$ \sum_{i=1}^{n} \sum_{j=1}^{n} O(C_{ij}) = O(O(C_{ij})) = O(O(C_{ij}))$	
Authorized by:CS /DG	Circular No: STCW 2010 Training Circular No. 23 of 2012	Date: 16.07.2012

1. As the shipping Industry and the seafarers are well aware, the 2010 Manila Amendments to the STCW Convention have entered into force on 1st January 2012, through the Tacit Amendment Procedure as laid down in the STCW Convention.

2. In view of the 2010 amendments to STCW Convention, the course curriculum for Marine Engineer Officer - Class I Chief Engineer Officer (NCV) Near Coastal Voyages (3000 kW to 8000 kW) has been carried out by the DGS in consultation with the maritime training institutes and all the stakeholders, accordingly a new course for this category has been developed.

3. The Engineering Management syllabus is attached as Annexure I.

4. It is expected that training institutes would follow these guidelines in letter and spirit.

5. The institutes are advised to issue the certificate after successful completion of the course in the prescribed format attached as Annexure II.

6. Institutes intending to conduct this course are required to seek approval for the conduct of this course. The processing fee for the said course is fixed at 25,000/- which is required to be paid along with the proposal for the approval of the course. The application for approval of the course shall be accepted only after the notification of this category of Certificate of Competency.

7. New approval will be as per the guidelines issued by the Directorate from time to time.

8. This issues with the approval of the Director General of Shipping and ex-officio Additional Secretary to the Government of India, under the power conferred in the Chapter IX Rule 47 of Merchant Shipping (Standards of Certification & watch - keeping for Seafarers) Rules, 1998.

Sd/-

[D. Mehrotra]

Dy. Chief Surveyor